

Acquisition of land at Karuvadikuppam for Coast Guard

3348. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether the case for payment of compensation to the land owners towards acquisition of 35.02 acres of private land at Karuvadikuppam, Puducherry for setting up of Coast Guard Air Enclave is pending with Government;

(b) if so, the details and the status thereof along with reasons for the pendency;

(c) whether the proposal for acquisition of 28.68 acres of private land at Karuvadikuppam, Puducherry for setting up Coast Guard Station, Puducherry is also pending with Government; and

(d) if so, the details and the status thereof along with reasons for the pendency?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) The Central Government accorded sanction on 21.10.2013 for acquisition of 35.02 acres (approximately) of private land at Karuvadikuppam, Puducherry at a cost of ₹54,15,42,276/- under Land Acquisition Act 1984, for setting up of Coast Guard Air Enclave. However, further action pursuant to the Government sanction could not be taken due to promulgation of the new Land Acquisition Act 2013.

(c) No such proposal has been received from Coast Guard.

(d) Does not arise.

Irregularities in tender process of ATAS

3349. SHRI ALOK TIWARI:

SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of DEFENCE be pleased to refer to answer to Unstarred Question 2786 given in the Rajya Sabha on 5 August, 2014 and state:

(a) whether examination into the irregularities reported into tendering and procurement of Active Towed Array Sonar (ATAS) for Indian Navy has been completed;

(b) if so, the details thereof along with the findings thereof; and

(c) if not, the reasons for delay since 2013 and time-frame by when examination into the irregularities reported would be completed?